

BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE

Application No. 37 of 2012

S.P. Surendranath Karthik
No. 9, Lake View 2nd Street,
Ayyappa Nagar, Madipakkam,
Chennai- 600 091.

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Applicant,

-Vs-

1. The Chairman,
Pallavaram Municipality
Pallavaram Municipal Office,
Chromepet, Chennai- 600 044
2. District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Adigalar Street, M.M.Nagar
Kancheepuram District
3. Chairman,
Tamil Nadu Pollution Control Board
Corporate Office, No.26, Anna Salai
Guindy, Chennai-32
4. Chairman,
Central Pollution Control Board
Padvesh Bhavan, East Arjun Nagar,
Delhi 110 032
5. The District Collector,
Kancheepuram District,
Kancheepuram
6. Additional Chief Secretary to Government
Municipal Administration and Water
Supply Department, Secretariat, Chennai-9
7. Secretary to Government
Government of Tamil Nadu
Public Works Department,
Secretariat, Chennai-9
8. Engineer in Chief (Water Resource Organization)
and Chief Engineer (General)
Public Works Department
Chepauk, Chennai 600 005


COMMISSIONER
Pallavapuram Municipality,
Chromepet, Chennai-600 044.

9. Principal Secretary to Government,
Department of Environment and Forests,
Secretariat, Chennai-9
 10. District Magistrate,
Kancheepuram District,
Kancheepuram
 11. Principal Secretary to Government,
Department of Revenue,
Secretariat, Chennai-9
 12. The Commissioner
Pallavaram Municipality
Pallavaram Municipal Office,
Chrompet, Chennai- 600 044
- ... Respondents

REPORT FILED BY THE 12th RESPONDENT

I, Mathivanan, son of Chelliah, Hindu aged about 57 years, Working as Commissioner, Pallavapuram Municipality, Chennai-44, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Commissioner of the Pallavapuram Municipality, the 12th respondent herein and well conversant with the facts of the case from the connected files.

2. It is submitted that the work of remediation of the Periya Eri at Ganapathypuram, Pallavapuram, has progressed with the Bio-mining process, that was given after a competitive bid.

3. The work involves the Bio-mining of the legacy waste. The work order was issued on 28-09-2018 to M/s Sigma Global Environ Solutions Pvt Limited. The time for completion of the work is 12 Months. The work was commenced on 21-01-2020 after erection of machinery and Power Supply was obtained for the Bio-mining works.

4. As on today, the bio-mining has been completed and the processed waste has been converted into Refuse Derived Fuel. Of the total quantum of 1,08,000 Cubic Meters, the entire extent has been mined and the converted RDF has been lifted to the extent of 90,600 Cubic Meters has been removed from the site and the balance of 17,400 Cubic meters of processed RDF is being removed. Estimated date of completion of the said work is 31-07-2021.


COMMISSIONER
 Pallavapuram Municipality,
 Chrompet, Chennai-600 044.

5. Further, the work of assessing the extent of waste on site beyond the original estimated 1,08,000 Cubic meters was entrusted to M/s Center for environmental Studies, Anna University by work order dated 14-06-2021. The said work has been directed to be completed within a period of one month. Necessary fees for this study has yet to be fixed by the institute.

6. Further it is submitted that the inflow of sewage and solid waste into the lake has been arrested and the work of establishing Peripheral Drains around the lake has been completed and the inflow of sewage will be pumped to the Sewage Treatment plant.

7. The said project has been completed and the collection mains and pumping systems have come into operation from October 2020. No sewage is now reaching the Periya Eri from that date. Only surface run-off during rains is now reaching the Lake.

8. Accordingly further period till 31-07-2021 is necessary for completing the removal of the bio-mined materials of the legacy waste from the Periya eri. Also when the CES, Anna University gives its report as to whether any further accumulated waste if any is present in the Periya Eri and the quantum of waste, further works will be taken up on receipt of the said Report.

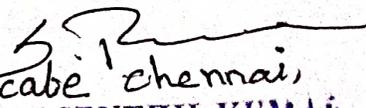
In the foregoing circumstances it is prayed that this Honourable Tribunal may be pleased to accept the above and pass suitable orders and thus render Justice.

Solemnly affirmed on
This the 23rd day of
June 2021 and the
Deponent herein has
Affixed his signature
in my presence

Before

COMMISSIONER
Pallavapuram Municipality,
Chromepet, Chennai-600 044.

Before me


Advocate Chennai,
S. RAM SENTHIL KUMAR
ADVOCATE, E. No. 2522/06
D5, 31/15, 1st Main Road,
Gandhi Nagar, Adyar,
Chennai - 600 020.

**BEFORE THE NATIONAL
GREEN TRIBUNAL (SZ)
AT CHENNAI**

O. A. No. 37 of 2012

REPORT AS ON 23-06-2021

**M/s. P. SRINIVAS (828/1994).
N.K. PONRAJ (2263/2009).
R. PURUSHOTHAMAN(253/2011**

COUNSEL FOR 12th RESPONDENT

Mobile No. 94862 04469